

Kerala for the services of the financial year 1965-66.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1965-66."

The motion was adopted.

Shri T. T. Krishnamachari: Sir, I introduce the Bill.

11.27 hrs.

APPROPRIATION (NO. 3) BILL*,
1965

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1965-66.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1965-66."

The motion was adopted.

Shri T. T. Krishnamachari: Sir, I introduce the Bill.

11.37½ hrs.

APPROPRIATION (NO. 4) BILL*,
1965

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to move for leave to introduce a Bill to provide

for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1963, in excess of the amounts granted for those services and for that year.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1963, in excess of the amounts granted for those services and for that year."

The motion was adopted.

Shri T. T. Krishnamachari: Sir, I introduce the Bill.

11.28 hrs.

APPROPRIATION (RAILWAYS)
No. 3 BILL,* 1965

The Minister of Railways (Shri S. K. Patil): Sir, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1963, in excess of the amounts granted for those services and for that year.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st

*Introduced with the recommendation of the President.

*Published in the Gazette of India Extraordinary, Part II, section 2, dated 18-9-65.

[Mr. Deputy-Speaker]

day of March, 1963, in excess of the amounts granted for those services and for that year."

The motion was adopted.

Shri S. K. Patil: Sir, I introduce the Bill.

11.28½ hrs.

APPROPRIATION (RAILWAYS)
NO. 4 BILL*, 1965

The Minister of Railways (Shri S. K. Patil): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1965-66 for the purposes of Railways.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1965-66 for the purposes of Railways."

The motion was adopted.

Shri S. K. Patil: Sir, I introduce the Bill.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, as the air is thick with speculative rumours about the progress of the war, will you kindly ascertain from the Prime Minister, or the Defence Minister, or both whether a statement will be made in the House today so that we are not caught unawares, and we are present in the House at that time?

Mr. Deputy-Speaker: I will ascertain the position.

11.29 hrs.

WAREHOUSING CORPORATIONS
(SUPPLEMENTARY) BILL

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): I beg to move that the following amendments made by Rajya Sabha in the Bill to supplement the provisions of the Warehousing Corporation: Act, 1962, be taken into consideration:

"Enacting Formula

- (1) That at page 1, line 10, for the word "Fifteen h" the word "Sixteenth" be substituted.

Clause (1)

- (2) That at page 1, line 13, for the figure '1964' the figure '1965' be substituted.

The Schedule

- (3) That at page 2, for lines 20 and 21, the following be substituted, namely:—

- 5. Mysore
- 6. Punjab
- 7. Rajasthan
- 8. Uttar Pradesh'."

Mr. Deputy-Speaker: The question is:

"That the following amendments made by Rajya Sabha in the Bill to supplement the provisions of the Warehousing Corporation: Act, 1962, be taken into consideration:—

"Enacting Formula

- (1) That at page 1, line 10, for the word "Fifteenth" the word "sixteenth" be substituted.

*Published in the Gazette of India Extraordinary, Part II, section 2, dated 15-9-65.

†Introduced with the recommendation of the President.